

Notifications and Orders

(47) Order of fixation of rates of composition fee - In pursuance of directions contained in the Order, dated August 24, 2000, the Chief Administrator, Union Territory, Chandigarh, hereby fixes the following rates of composition fee to be paid by the allottee/owners, namely

1. Rs. 500 per square yard shall be charged from the allottee/owner of the SCF, for allowing the coverage courtyard of 12'-0" x 20'-1" / 1'-21" size on second floor of SCF of Sector 3S-C and D, Chandigarh (Internal V-4 market),

Illustration for calculation of composition fee:

(i) Maximum area of courtyard allowed to be covered as per notification dated 23rd August, 2000 = 12' 0" x 20'-1-1/2" = 241.5 square feet.

(ii) Rates proposed @ Rs. 500 per square feet.

(iii) Approximately composition fee payable by the allottee/owner Rs. 1,20,750 depending upon the area actually covered by the allottee/owner.

2. In the case of allowing the increase from 0.75 to 1.00 ES.I. and from 0.50 to 0.75 F.S.I. respectively, in the Industrial Buildings in Phase I and II, Industrial Area, Chandigarh, the composition fee @ Rs. 200 per square feet shall be charged depending upon the actual coverage of the area so enjoyed by the allottee/owner of the Industrial Plots in Phase I and II, Chandigarh,

In the case of 10% additional increase allowed on the ground coverage within the F.S.I. limit depending upon the actual coverage so enjoyed by the allottee/owner of the Industrial Plots in Phase I and II, Chandigarh the composition fee @ Rs. 250 per square feet shall be charged, subject to the condition that this 10% additional permissible ground coverage should not exceed F.S.I. limit referred to in the Order, dated 24th August, 2000.

The calculation for the composition fee given above in each case are only illustrative and shall be subject to variations in view of areas shown in the individual building plan. /See Chandigarh Admn. <3az. (Exira)

dated 4-12-2000 published on 20-12-2000 at page 1471]